

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE  
OA NO 113 OF 2023

Shri Kapil Baliram Bomnale and Others

Applicant

Vs

Director M/s Twenty One SSK Ltd and Others

**Affidavit in reply on behalf of Respondent No 2&3 MPCB.**

I, Shankar S. Kendule, aged about 57 years, occupation-service, as the Sub-Regional Officer, Maharashtra Pollution Control Board at Nanded having my office at Lahoti Complex, 2<sup>nd</sup> Floor, Near Shivaji Putala, Vazirabad, Nanded. I am filing this affidavit on behalf of the Respondent No. 2 &3 do hereby state on solemn affirmation as under.

I am working as the Sub-Regional Officer, Nanded with the Maharashtra Pollution Control Board w.e.f. 11/07/2023. I am well conversant with the facts and circumstances of the case as well as the record of the case lying in my office, we reserve our right to file affidavit after the joint committee report. I am filing this Affidavit only with a limited purpose of bringing on record true facts of the case as under: -

1. I say and submit that the Respondent Board has granted consent to Operate u/s 26 the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of Air Act 1981 and Authorization under Rule 6 of Hazardous and Other Wastes (M & TM) Rules 2016, for 3500 TCD sugar unit under Red category to M/s Dharashiv Sakhar Karkhana Unit- III, formerly known as ( M/s. Venkateshwar Agro Sugar Products Pvt. Ltd ) subject to certain terms and conditions vide letter dated



Jagdish V. Kondi  
Notary, Solapur (Maha. State)  
(Government of India)  
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28/11/2023. A copy of said consent is enclosed and marked as an **Annexure A.**

2. I say and submit that the applicant has filed complaint regarding damage of agricultural crops and causing health issues due to Air emission of fly ash from the chimney and discharging polluting water / bagasse from the respondent No.1 and requested to take necessary action vide letter dated 16/1/2023. A copy of said Complaint dated 16/01/2023 is enclosed and marked as an **Annexure B.**

3. I say and submit that the officials of the Board have visited the respondent No. 1 on 17/01/2023 and investigated said complaint and reported following non-compliance:

- a. The Respondent No. 1 has failed to operate & maintain ETP properly & thereby the discharged of untreated/treated effluent was found outside the factory premises which further found contaminating the water/ river bodies.
- b. The Respondent No. 1 has failed to operate & maintain the Air Pollution Control System properly thereby black smoke emissions were observed from the chimney. The boiler ash is found spread on the complainant framer's crops located nearby/surrounding factory area. A copy of said Visit Report dated 17/01/2023 is enclosed and marked as an **Annexure C.**
- c. In view of aforesaid non-compliances, the Board has issued Warning Notice dated 19/1/2023 for non-compliance consent conditions. Industry was instructed to stop discharge of treated/untreated effluent outside the factory premises leading

to water bodies & air pollution in surrounding area. Further instructed to submit steps taken towards prevention of pollution of water & river bodies & not to cause air pollution in the surrounding area, as well as upgradation of ETP and Air Pollution Control system. A copy of said Warning notice dated 19/1/2023 is enclosed and marked as an **Annexure D**.

- d. The officials have collected JVS samples of ET & the analysis results of ETP outlet with effect from 30/11/2022 to 07/1/2023 shows some of the parameters like BOD, COD, O & G, S.S. & TDS are exceeding the consent standards. The analysis results of ETP outlet collected on 18/01/2023 are within the consented limits. The analysis results of Nalla water at Bhalke farm & village nalla water at west side of industry collected on 17.01.2023 are exceeding BOD & sulphate values as per expected standards of water as per classification of best designated usages for A-II class.
- e. The Board officials have also carried out stack monitoring and reported that the parameter PM was exceeding i.e. 163 mg/Nm<sup>3</sup> on 07.01.2021 and 132 mg/Nm<sup>3</sup> on 18.1.2023 than the consented limit i.e 150 mg/Nm<sup>3</sup>.
- f. The ambient air quality monitoring has been carried out by the officials of the Board towards East side of industry in the farm at the distance of 100 meters which shows PM 92 ug/m<sup>3</sup> within the prescribe limit of consent. A copy of said analysis results of ETP outlet, Nalla water, Stack emissions & AAQ monitoring is enclosed and marked as an "**Annexure E**".

4. I say and submit that the official of the Board has communicated to the Taluka Agricultural Officer vide letter dated 17/1/2023, requesting to comment as to whether agricultural crops are being damaged due to pollution being caused by M/s. Twentyone SSK Ltd,

Jagdish V. Bhandi  
Notary, Solapur (Maha. State)  
(Government of India)  
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Shivni, Tal-Loha, Dist-Nanded. A copy of said communication dated 17.01.2023 is enclosed and marked as an **Annexure "F"**.

5. I say and submit that the Agriculture Science Centre has communicated that the Superintendent, Agriculture and Asstt Agriculture have visited the site in question and reported that there is fly ash deposition on the farms surrounding the Respondent No. 1 and are slightly damaged as well as observed ash on the crops used to feed Animals (fodder) which is not good feed for animals. A copy of said communication dated 20.01.2023 is enclosed and marked as an **Annexure "G"**

6. I say and submit that the ministry of Environment, forest and Climate Change, Government of India has granted environment clearance for proposed New 300 KLPD Distillery Plant along with 40 MW Cogeneration plant & proposed Expansion of Sugar from 3500 TCD to 10000 TCD by M/s. Twenty One Sugars Ltd (Unit III) under the provisions of EIA Notification, 2006 vide letter dated 5/9/2023. A copy of said EC is enclosed and marked as an **"Annexure H"**.

7. I say and submit that the respondent no 1 has applied for consent to establish on 29/07/2023 for proposed New 300 KLPD Distillery Plant along with 40 MW Cogeneration Plant & proposed Expansion of Sugar from 3500 TCD to 10000 TCD & same application is under consideration of the Board.

- Existing consent for sugar Unit valid up to 31/7/2023 in the name of M/s Dharashiv Sakhar Karkhana, now on 24/07/2023 (Kindly mention the date) applied for renewal in the name of M/s. Twenty-one sugar Ltd Unit III.
- During visit on 16/10/2020 sugar industry was not in operation due to off season.
- Industry is having 2 nos. of boilers having capacity 32 TPH (each) with provision of separate wet scrubber followed by common stack of height 65 mtrs.
- The respondent No 1 has reported that they have modified and changed the width of ID fan and location of the venturi scrubber.

- The respondent No.1 has provided primary, secondary and tertiary treatment arrangement at ETP having capacity of 400 CMD and as well as upgraded ETP by providing DSM screen, vertical belt oil skimmer and fine bubbles air diffuser and grid pipeline in the aeration tank etc.
- Respondent No. 1 has not yet provided CPU as per terms and conditions and respondent No. 1 assured that it will be provided at the time of expansion of project, respondent No. 1 has installed 3 numbers of evaporator bodies in addition to existing 3 nos. In this regard it is reported that it is parallel arrangement to avoid the productivity losses during the cleaning process & not related to expansion activity of the existing project.
- It is reported that they have made agreement with nearby farmers of 29 acres land for disposal of treated effluent.
- During visit no any construction of new distillery, Co- gen project is observed.
- Instructed not to carry out expansion of existing sugar unit as well as Distillery & Co-gen till prior permission / consent to establish obtained from MPCB.
- Industry representative reported that industry has proposed to resume its manufacturing activities from 1<sup>st</sup> week of Nov - 2023. A copy of visit report dated 16/10/2023 is enclosed and marked as an "Annexure I."

8. I say and submit that the Board has issued proposed direction u/s 33 A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention and Control of Pollution) Act, 1981 directing as to why appropriate action shall not be taken against Respondent No. 1 for Air & Water Pollution in the surrounding area. A copy of said proposed direction dated 13/11/2023 is enclosed and marked as "Annexure J."

9. I say and submit that Board has constituted committee on 21/03/2023 as per Hon'ble NGT order dated 01/09/2023 in Original application no. 113/2023(WZ) to ascertain the issues raised by the applicant regarding discharge of highly polluted

effluent outside the premises of M/s. Twentyone Sugar Ltd (Unit III) is enclosed and marked as "Annexure K".

- 10. I say and submit that the Joint committee meeting was held through video conferencing on 26/10/2023 to decided further course of action. It was decided to visit the said industry to verify the truthfulness of complaint made by the applicant & when respondent No. 1 will resume its operation with its full capacity since the respondent No 1 is not in operation due to off season. The Joint Committee has decided to peruse the matter with the Regional Sugar Commissioner, Nanded to obtain information on resumption of cane crushing season and further inspection/monitoring will be done. The Joint Committee has seek extension of two months' time period for submission of its report since the Respondent No.1 was closed due to off season of crane crushing season. A copy of minutes of the joint committee meeting dated 26/10/2023 is enclosed and marked as an Annexure "L".



Solemnly affirmed as on 17<sup>th</sup> Nov 2023

Noted & Registered
At Serial No. 11/1111
Date 17/11/23

For and on behalf of MPCB

*(Handwritten Signature)*  
 (Shankar Kendule)

SRO-Nanded

Solemnly affirmed before me  
Shri. *Shankar S. Kendule*

Who is identified Shri. *Syed A. Husain*  
When / Personely know

Explained and Identified by  
*(Handwritten Signature)*

**Syed A. Jaleed Husain**  
Advocate  
B.Com.L.L.  
135, Railway Line, Solapur.  
Mob. 9823151915

**Jagdish V. Kondi**  
Notary, Solapur (Maha. State)  
(Government of India)



Jagdish V. Kondi  
Notary, Solapur (Maha. State)  
(Government of India)  
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**MAHARASHTRA POLLUTION CONTROL BOARD**

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and 4th  
 floor, Opp. Cine Planet Cinema,  
 Near Sion Circle, Sion (E),  
 Mumbai-400022

No:- Format1.0/CC/UAN No.MPCB-  
 CONSENT-0000147201/CR/2211002348

Date: 28/11/2022

To,  
 M/s. Dharashiv Sakhar Karkhana Unit-III,  
 (Formerly known as M/s. Ventateshwar Agro Sugar Products  
 Pvt.Ltd Sugar Products Pvt.Ltd),  
 313, 317, 321, 322, 325,326, 327, 329, 353, Shivani  
 (Jamga),  
 Tal-Loha, Dist-Nanded.



Your Service is Our Duty

**Sub: Renewal of Consent to Operate for Sugar Unit under RED Category.**

- Ref:**
1. Application submitted SRO-Nanded
  2. Earlier Consent having No-Format1.0/CC/UAN-No.MPCB-  
 Consent-0000116110/CR-2111000465, Dtd-12.11.2021
  3. Minutes of 20th Consent Committee Meeting held on 01.11.2022

Your application No.MPCB-CONSENT-0000147201 Dated 05.09.2022

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The Consent to Renewal is granted upto: 31.07.2023**
2. **The capital investment of the industry is Rs.56.94 Crs. (As per C.A Certificate submitted by industry).**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
1	Sugar	12600	MT/M
2	Molasses	4725	MT/M
3	Press Mud	4200	MT/M
4	Bagasse	31500	MT/M

3. **(The Cane Crushing Capacity of Sugar Industry shall not exceed 3500 TCD)**
4. **Conditions under Water (P&CP) Act, 1974 for discharge of effluent:**

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	315	As per Schedule -I	On land for irrigation
2.	Domestic effluent	20	As per Schedule - I	on land for irrigation

## 5. Conditions under the Air (P&amp; CP) Act, 1981 for air emissions:

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	Boiler (32 TPH)	1	As per Schedule -II
S-2	Boiler (32 TPH)	1	As per Schedule -II
S-3	D.G. set (320 KVA)	1	As per Schedule -II
S-4	D.G. set (120 KVA)	1	As per Schedule -II

(As per previous consent of existing unit)

## 6. Conditions about Non Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	ETP Sludge	1	MT/A	NA	Used as Manure
2	Boiler Ash	10	MT/Day	NA	Brick Manufacturing Unit

## 7. Conditions under Hazardous &amp; Other Wastes (M &amp; T M) Rules 2008 for treatment and disposal of hazardous waste:

Sr No	Type of Waste	HW Category.	Quantity & UoM	Treatment	Disposal
1	5.1 Used or spent oil	5.1	1.0 MT/A	Mix with Bagasse	Mix with Bagasse & Burnt in Boiler

The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

a. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDf, in compliance of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and keep proper manifest thereof.

## 8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.

9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.

This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



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Signed by: Dr. Y.B.Sontakke  
Joint Director (WPC)  
For and on behalf of,  
Maharashtra Pollution Control Board  
jdwater@mpcb.gov.in  
2022-11-28 16:55:41 IST

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	100000.00	TXN2209000402	05/09/2022	Online Payment
2	47945.00	TXN2210003121	31/10/2022	Online Payment

**Copy to:**

- Regional Officer, MPCB, Aurangabad and Sub-Regional Officer, MPCB, Nanded  
- They are directed to ensure the compliance of the consent conditions.  
- They are directed to obtain top-up B.G. of Rs.10.0 Lakhs towards compliance of consent condition.
- Chief Accounts Officer, MPCB, Sion, Mumbai

## SCHEDULE-I

**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have Provided Effluent Treatment Plant (ETP) of designed capacity of 400.00 CMD consisting of Primary & Secondary treatment system for the treatment of 315.00 CMD industrial effluent.
- B] Industry shall provide CPU for recycle/reuse of treated effluent.
- C] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27 <sup>o</sup> C)	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

D] The treated effluent 315.00 CMD shall be disposed on land for irrigation on 0.00 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.

E] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server.

F] Trade effluent of 0.00 CMD generated from Co-gen shall be 100% recycle in process.

**G] CREP conditions for Sugar Factory**

- i. Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
- ii. Waste water generation shall be reduced to 100 liters per tone of cane crushed.
- iii. Industry shall achieve zero discharge into in land surface water bodies.
- iv. 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.

H) Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of Bagasse and other material.

I) The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.

J) The unit shall optimize water use in industrial process & maintain records.

2) A) As per your application, you have provided septic tank and soak pit for the treatment of 20 CMD sewage.

B) The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

C) The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.

- 3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub- Regional Office of the Board.
- 4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 5) CONDITIONS FOR MOLASSES STORAGE:
  - (i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
  - (ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.
  - (iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
  - (iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.
  - (v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.
  - (vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".
- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.

## SCHEDULE-II

**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO <sub>2</sub>
S-1	Boiler (32 TPH)	Wet Scrubber	65	Baggase	33750 Kg/Day	0.20	135.00
S-2	Boiler (32 TPH)	Wet Scrubber	65	Baggase	33750 Kg/Day	0.20	135.00
S-3	D.G. set (320 KVA))	Acoustic enclosure	4.0	Diesel	50 Ltr/Hr	1.00	60.00
S-4	D.G. set (120 KVA))	Acoustic Enclosure	2.5	Diesel	70 Ltr/Hr	1.00	60.00

(As per previous consent of existing unit)

- 2) **The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.**

1 The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Baggase fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.

2 The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	150 mg/Nm <sup>3</sup>
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- 3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5 Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.
- 3) **The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.**
- 4) **The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).**

## SCHEDULE-IV

**General Conditions:**

- 1 The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 3 Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 10 The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 12 If the MIDC pipeline is broken/ overflowing chamber, in such cases industry shall not discharge their treated effluent into MIDC drain, it shall be sent to CETP by tanker.
- 13 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.

- 14 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 15 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 16 Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 17 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
18. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 19 The industry should not cause any nuisance in surrounding area.
- 20 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 21 The applicant shall maintain good housekeeping.
- 22 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 23 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

- 24 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 25 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.
- 26 The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.

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This certificate is digitally & electronically signed.

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दि. १६.०९.२०२३

प्रति,

मा.उपप्रादेशिक अधिकारी,  
महाराष्ट्र प्रदुषण नियंत्रण मंडळ,  
नांदेड, लाहोरी कॉम्प्लेक्स

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23	01	17
FTS: 030		

विषय :- जामगा शिवनी येथिल टवेन्टीवन साखर कारखान्याच्या चिमनीतुन निघना-या राखेमुळे, दुषित पाण्यामुळे व बग्यासमुळे माझ्या शेतातील पिकांचे प्रचंड नुकसान झाले आहे व माझ्या परिवाराच्या आरोग्याचा प्रश्न निर्माण झाला आहे तरी कारखाना प्रशासनावर कार्यवाही करणे बाबत.

महोदय,

वरिल विषयास अनुसरुन मी तक्रार देणार श्री.गगाधर शेषेराव बोमनाळे मौजे जा. शिवनी येथिल रहिवासी व शेतकरी असुन सदरच्या साखर कारखान लगत पुर्वेस ५० मिटर अंतरावरती गट क्र.३६५ मध्ये स्वतःची व भावांची एकुण २२ एकर जमीन असुन त्यामध्ये कारखाना चिमणीतुन निघना-या विषारी काळया व पांढ-या धुरामुळे तसेच बग्यासमुळे,मळीच्या दुर्गंधामुळे व सांडपाण्यामुळे माझ्या शेतातील तुर,ज्वारी,टमाटे,वांगे,भेंडी,गहु व जनावरांचा चारा हे मुख्य पिक आहेत या पिकांचे प्रचंड नुकसान झाले आहे त्यामुळे माझे प्रचंड मोठे आर्थिक नुकसान झाले आहे व माझ्या परिवारातील दोन लहान मुलांना किडनीचा अजार झाला आहे तसेच मला व माझ्या मुलाला मुखडयाचा आजार झाला आहे व इतर श्वसनासंबंधित आजारांनी आमहाला ग्रासले आहे, विहिरीतील पिण्याचे पाणी खराब झाले आहे.सततच्या प्रदुषणामुळे माझ्या परिवाराच्या व भागातील शेतक-यांच्या आरोग्यावर प्रदुषणाचे परिणाम दिसुन येत आहेत तरि यासंदर्भात कारखान्याला वारंवार कळवुन पण कारखाना प्रशासन दुर्लक्ष करत आहेत व कारखान्याचे अधिकारी जनरल मॅनजर,सुरक्षा अधिकारी संतोष जोगे व शेतकी अधिकारी अच्युत शिंदे अरेरावीची भाषा करत आहेत तुझ काय नुकसान झाले आहे हा अमित देशमुखांचा कारखाना आहे तक्रार करशिल तर लोक पाठवुन तुला जिवे मारु असि धमकी देत आहेत. माझ्याकडे

P. B. B  
To Investigate the matter  
17/1/23

शेतीव्यतिरीकत माझ्या व परिवाराच्या उदरनिर्वाहासाठी इतर कोणतेही साधन नाही, दवाखाना खर्चासाठी माझ्याकडे पैसे नाहीत व माझ्याकडे आत्महत्या करण्याशिवाय पर्याय उरला नाही.

मी १.मा.तहसिलदार साहेब २.मा.तालुका कृषीअधिकारी साहेब ३.मा.पोलिस निरीक्षक साहेब ४.मा.पोलिस अधिक्षक साहेब ५. मा.जिल्हा कृषीअधिकारी कार्यालय ६. जिल्हाधिकारी कार्यालय यांना लेखी तक्रार देउन पण कोणतीही कार्यवाही करण्यात आली नाही.तरि.मा.साहेबांनी टवेंटीवन साखर कारखाना यु.नं.३ शिवणी जा.ता.लोहा जिल्हा नांदेड यांच्यवर व व्हा.चेअरमन विजय देशमुख कार्यकारी संचालक सलगर साहेब, जनरल मॅनेजर काळे साहेब, शेतकी अधिकारी अच्युत शिंदे साहेब व सुरक्षा अधिकारी संतोष जोगे यांच्यावर योग्य ती कार्यवाही करावी कार्यवाही न झाल्यास आम्ही सर्व नुकसानग्रस्त शेतकरी दि.२६ जानेवारी २०२३ रोजी जिल्हाधिकारी कार्यालय नांदेड समोर अमरण उपोषणास बसणार आहोत.

तक्रार अर्ज देणार

गंगाधर बोमनाळे

गंगाधर शेषरोव बोमनाळे

रा.शिवनी जा.ता.लोहा

मो.नं. ९६५७३४०९४७

प्रत माहितीस्तव सादर

१.मा.जिल्हाअधिकारी, जिल्हाअधिकारी कार्यालय, नांदेड

परमेश्वर बोमनाळे

९३७०९६१५४५

कपील बोमनाळे

९६५७२०२०५-

संयुक्त पाठना अध्याय दि: 17/01/2023

उदोगाचे नांव :- मे. धाराशिव सागर काळाना  
(मे. 21 शुगर लिमिटेड)  
शिवणी (जामगा) ता - लोहा  
जिल्हा :- नांदेड

~~संज्ञा~~  
तक्रारकर्ते :- जी. गंगाधर शेषेराव बोमनाके व इतर

संदर्भ : ① जिल्हाधिकारी कार्यालय नांदेड माफिल प्राप्त  
अर्ज दि 17/01/2023 व या कार्यालय प्राप्त  
अर्ज दिनांक 16/01/2023  
विषय :- जामगा शिवणी येथील 21 शुगर लि. सागर  
काळानाच्या चिमनीतून निघणाऱ्या राखेमुळे  
दुषित पाण्यामुळे व कर्मालमुळे माझ्या शेतातील  
पिकाचे प्रचंड नुकसान झाले आहे व माझ्या  
परिवाराच्या आरोग्याचा प्रश्न निर्माण झाला  
आहे तरी काळाना प्रशासनावर कार्यवाही  
कळो बाबत.

उपरोक्त विषया संदर्भातील प्राप्त तक्रारीच्या  
अनुषंगाने आज दिनांक 17/01/2023 रोजी तक्रारकर्ते  
जी. गंगाधर शेषेराव बोमनाके व इतर आमच्या  
यांच्या समवेत व काळानाच्या प्रतिनिधी जी. अजुन  
दिनांक (त्वामी, चीफ कमिष्ट यांच्या समवेत तक्रारीची  
शाहामिश्रा) केली असता शाहील बबरी आढळणं आल्या  
① सहलील काळाना) ल म. प्र. नि. मंडळाद्वारे मरी व  
शर्था मुक्त Sugar, Molasses, Bagasses &  
Press mud चे उत्पादन घेण्याकरीता संमतीपत्र  
प्रदान केले असून त्याची मुदत 31/07/2027 पर्यंत  
वैध आहे.

② सहलील काळाना) मे. 21 शुगर लिमिटेड मानवाने  
(अर्ज-III)

सुल अलुन सदरील काळखानाचे उत्पादन 16/11/2022  
पालुन सुल आहे. मायुवी सदरील काळखाना मे.  
द्यावाशिव साखर काळखाना (मुनिट-3) मा नावाने सुल  
होता. सदरील काळखाना मे. 21 शुगर लिमिटेड मुनिट-  
3 ला 22/08/2022 ला हस्तावरील आहे. केला आहे.

③ सदरील काळखाव्याने हवेचे व पाण्याचे प्रदूषण नियंत्रण  
कल्प्याकरिता उपाययोजना बसविले आहे. आढळण  
जसे हवेचे प्रदूषणाच्या नियंत्रणाकरिता चिमणीच्या  
दुरांश्याची उंची 65 मीटर अलुन ~~का~~ MDC व  
wet scrubber बसविले अलुन चालु स्थितीत  
आढळण आहे. तसेच औदोगिक सांडपाणी प्रक्रिया  
संयंत्रणा करिता प्राथमिक, द्वितीय व तृतीय  
स्तराची संयंत्रणा बसविलेली व सुल असलेली  
आढळण आली.

④ काळखाव्याने बसविलेली हवा प्रदूषण नियंत्रणा करिता  
उपाययोजना अदावत कळो ठारजेचे (सुधारण)  
कळो ठारजेचे वारले जेणेकरून चिमणीच्या दुरांश्याच्या  
निघणाच्या राखेचे प्रमाण संमतीफल नमुद केलेल्या  
मर्यादेत ठेवणे शक्य होईल व त्यामुळे आयुष्याच्या  
परिस्तरात उडून शेलपिकावर / जमिनीवर / पाण्यावर  
पडून प्रदूषण होण्याची शक्यता नाकारता येत  
नाही. तसेच काळखाव्याच्या उत्पादन प्रक्रियेमध्ये  
निघणारे औदोगिक सांडपाणी अंदाजे 315 घनमीटर  
प्रतिदिन वरती प्रक्रिया कल्प्याकरिता बसविल्यात  
आलेल्या सांडपाणी प्रक्रिया संयंत्रा (EAP) प्रक्रिया  
कळो संमतीपत्रातील मदी व शर्तीनुसार विवेचार  
कळो बंधनकारक असताना काळखाव्यातील औदोगिक  
सांडपाणी प्रक्रिया / प्रक्रिया न केलेले काळखाना  
परिस्तराच्या बाहेर सोडत असल्याचे आढळण आहे.

तलेच सदरील सांडपाणी कारकाव्याच्या शेजारील शेतजमिनीतून पासून शेत पिकात जात असल्याचे आढळून आले व पुढे ते ~~शेतजमिनी~~ पश्चिम दिशेस ~~व्यापिकाव~~ वाढल जाऊन (अंदाजे 1.5 कि.मी) अंतरावर असलेल्या गावनाल्यात मिसळून ते गोदावरी नदीत अंदाजे 2 कि.मी उल्लेख जाऊन मिसळत असल्याचे आढळून आले.

⑤ कारकाव्याच्या पूर्वे दिशेला जी. गंगाधर (शेखराव बोमनाळे) अंदाजे 20 फूट अंतरावर 22 एकर शेतजमीन असून शेतात ऊस, गहू, ज्वारी, रमोटो कापूस, हळद, हे पिक घेतले असून व्यापिकावर राखेचे कण आढळून आले.

⑥ कारकाव्याच्या दक्षिण बाजूला पाठीमागील बाजूस लागत लि. देवेंद्र व्यकटी भालके यांची अंदाजे 10 एकर शेतजमीन असून त्यामध्ये हळद, कांदा, कापूस, मिर्ची व गजरा, गवळ, ऊस यांचे पिक आढळून आले व व्यापिकावर राखेचे कण आढळून आले. व त्याच्या

⑦ शेतलक्ष्यामध्ये कारकाव्याचे सांडपाणी आढळून आले. तलेच त्याच्या मागील बाजूला जी. मधूकर भिमराव भालके यांची अंदाजे 12 एकर शेतजमीन असून त्यामध्ये हळद, कापूस, ज्वारी, गहू, हळद, हे पिक आढळून आले व व्यापिकावर राखेचे व धुळीचे कण आढळून आले. तलेच ~~पश्चिम~~ पश्चिम-दक्षिण बाजूला जी. माधव माणिकराव यांमगे यांची अंदाजे 32 एकर जमीन कारकाव्या पासून 10 फूट अंतरावर आहे व सदरील शेतामध्ये कापूस, टॅबूज, ऊस व भाजीपाला हे पिक असून व्यापिकावर राखेचे कण व धुळ आढळून आली व औद्योगिक सांडपाणी जमिनीतून

पासून शेतपिकात मिळत असल्याचे आढळण  
आले.

① काळ्याच्या सॅट्रॉ Spray Pond (स्प्रे पॉण्ड) व  
ETP च्या मध्ये अंदाजे 6 एकर जमिन असून  
सदरील जमिन जी. दल्ला लुकातु जामणे यांची  
असून सदरील शेतामध्ये कापूस व ज्वारी व लहान  
पिक आढळण आले असून मा पिकावर मोठ्या  
प्रमाणात राखा व दुळ आढळण आले.

② काळ्याच्या प्राचिन बाणलु जी. अल्ल वीरिंग जामणे  
यांची अंदाजे 15 एकर जमिन असून त्यामध्ये उल,  
कापूस, हळद, ज्वारी व गहू हे पिक असून सदरील  
पिकावर राखा व दुळ आढळण आले. तसेच  
जी. विठंबर लक्ष्मण जामणे यांची अंदाजे 30 एकर जा  
असून त्यामध्ये कापूस, ज्वारी, हळद, लहान पिक  
बोवले असून त्यावर राखेचे व दुळीची कण आढळण  
आले. तसेच जी. संजय रामोय (जामणे यांची 18 एकर  
जमिन असून त्यामध्ये ज्वारी, गहू, भुईमुग, हळद,  
कापूस हे पिक असून सदरील पिकावर राखा  
आढळण आले.

③ उपरोक्त बाबीवला आले निदर्शनात येते की  
काळ्याच्या त्वरीत हवेचे व पाण्याचे होत असलेले  
पदपण यांबवावे व केलेल्या कारवाया व उपाय  
मोजनेचे) अहवाल या कार्याच्या 15 दिवशाच्या आत  
सादर कराव. जेणेकरून सदरील परिस्थाल व वातावरण  
हवेचे व पाण्याचे पदपण टाळता येईल.

(असुल. दि. लवामी)  
चीफ कोमेन्ट.

(प. मि. बावणे)  
दोस आचकारी, नंदे

(राजेन्द. पाचिम)  
उ. प्रा. अ. म. प्र. नि. म. नोदो

जंगल वीर

(गंगाच (शे. बोमनाळे)  
लकारदार

~~पुणे~~  
(प. मेख (ग. बोमनाळे)  
ग्रामल्य

307  
कपिल वकीराम बोमनाळे)  
ग्रामल्य

~~पुणे~~  
(संजय दामोद (जामगे)  
ग्रामल्य

शिष्टेश्वर  
(लिवेश्वर (व्यकटी भालके)  
ग्रामल्य

जळबा  
(जळबा) लुकाय जामगे  
ग्रामल्य

मधुकर  
(माधव माणिक) जामगे,  
ग्रामल्य

~~पुणे~~  
(भल्ल गींगा जामगे)  
ग्रामल्य

मधुकर  
(मधुकर) मिमराव भालके)  
ग्रामल्य

**MAHARASHTRA POLLUTION CONTROL BOARD  
SUB-REGIONAL OFFICE, NANDED**

Tel. No. 242492  
Fax No. 02462-242492



Lahoti Complex, 2<sup>nd</sup> floor  
Near Shivaji Putla,  
Vazirabad, NANDED-431601

No.MPCB/SROND/TB-~~MPCB~~ W/N/2301190008

Dtd. 19/01/2023

To,  
M/s. 21 Sugar Ltd  
Village Shivni (Jamga),  
Tal- Loha, Dist-Nanded.

Sub: - Warning notice for non-compliance of Consent Conditions.

- Ref: - 1. Consent granted by Board vide dated 28.11.2022.  
2. Compliant received from Shri. Gangadhar Bomnale & others, Village Shivani (Jamga), Tq. Loha, Dist. Nanded. Dated 17.01.2023  
3. Board Officials Visit to your unit on 18.01.2023.

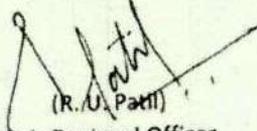
It is obligatory and mandatory on your part to abide by the consent conditions granted to your unit under section 26 of the Water (Prevention & Control of Pollution) Act 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 to your unit located at Village Shivni (Jamga), Tal- Loha, Dist-Nanded in the area declared under the provision of Water Act, Air Act & Authorization under the provision of Hazardous Waste (M & H) Rules & Amendments there to time to time accordingly.

This office has receipt of compliant from Shri. Gangadhar Bomnale & others, Village Shivani (Jamga), Tq Loha, Dist. Nanded against your unit regarding damaging of their agriculture crops & causing health problems due to emission of fly ash from the chimney & discharging of polluting water/bagasse from your industry.

To verify the fact the board official of this office paid visit to your unit on 18.01.2023 & from the record available to this office It is noticed that,

1. You have failed to operate & maintain ETP properly & thereby the discharged of untreated/treated effluent was found outside the factory premises which further found contaminating the water/river bodies.
2. You have failed to operate & maintain the Air Pollution Control System properly thereby the black smoke was observed from the chimney & boiler ash were seen/spread on the complainant farmer crops located nearby surrounding factory area.

From above, it seems that you have failed to comply the conditions stipulated in the consent granted by the board under the provision of said Act. Therefore you are here by warn to take immediate effective steps to stopped the causing water & air pollution in to nearby surrounding area & submit the steps taken towards compliance of prevention of such as untreated effluent contaminating water & river bodies & not to cause air pollution to nearby surrounding area. Your reply in this regard towards upgradation of ETP/APC system shall submit this office within a period of 7 days to receipt of this notice. Otherwise it will be assumed that you have nothing to say & this office will recommend your case for further appropriate action under the provision of Water (P&CP) Act, 1974 & Air (P&CP) Act, 1981 to higher authority accordingly which may please be noted.

  
 (R.U. Patil)  
 Sub-Regional Officer  
 M.P.C. Board, Nanded

Copy submitted for information:-  
The Regional Officer, MPCB Aurangabad.

**Analysis results of M/s Dharashiv Sakhar Karkhana Unit III (presently known as  
M/s. Twentvone Sugars Ltd (Unit III)**

Sr. No.	Parameter	Limit	Date of JVS Collection			
			30.11.2022 ETP Outlet	17.12.2022 ETP Outlet	07.01.2023 ETP Outlet	18.01.2023 ETP Outlet
1	pH	6.5 to 9.0	4.6	7.3	5.5	6.4
2	BOD	100 mg/lit	<b>330.0</b>	<b>525</b>	<b>262.0</b>	76.0
3	COD	250 mg/lit	<b>800.0</b>	<b>1416</b>	<b>800.0</b>	212.0
4	SS	100 mg/lit	<b>140.0</b>	<b>168</b>	<b>128.0</b>	56.0
5	O & G	10 mg/lit	7.8	<b>11.6</b>	7.2	5.2
6	TDS	2100 mg/lit	1079.0	1722	<b>2857.0</b>	1647.0
7	Chloride	600 mg/lit	96.97	219.93	372.38	171.95
8	Sulphate	1000 mg/lit	226.0	150.75	345.30	233.70

**Nalla water collected during the visit on 17.01.2023**

Sr. No.	Parameter	Limit as per A-II class river	Date of Collection	
			17.01.2023	
			Nalla water at Bhalke Farm	village Nalla water at west side of industry
1	pH	6.5 to 9.0	7.5	7.4
2	BOD	5 mg/lit	<b>39.05</b>	<b>74</b>
3	COD	-----	112.0	208
4	SS	-----	24.0	38
5	O & G	-----	BDL	2.6
6	TDS	-----	1474.0	1802
7	Chloride	600 mg/lit	179.94	126.96
8	Sulphate	400 mg/lit	<b>485.50</b>	<b>564.20</b>

**Stack Monitoring Report:-**

Sr. No.	Parameter	Consent Limit	Date of Collection	
			07.01.202132	18.01.2023
1	PM	150 mg/Nm3	<u>163</u>	132
	So2	---- mg/Nm3	70	75

**Ambient Air Quality Monitoring Report:-**

Sr. No.	Location	Date of collection	PM 10 ug/m3
1	AAQM carried out at east side of industry in farmer at a distance 100 mtr.	18.01.2023	92

## महाराष्ट्र प्रदूषण नियंत्रण मंडळ

टेलीफोन नं. : ०२४६२ - २४२४९२  
फॅक्स नं. : ०२४६२ - २४२४९२



उप-प्रादेशिक कार्यालय,  
लाहोटी कॉम्प्लेक्स, २ रा माळा,  
वजिराबाद, नांदेड - ४३१६०१

जा.क्र. मप्रनि/उप्रकांनां/तांशा/ 11 /२३

प्रती,

तालुका कृषी अधिकारी,  
कृषी कार्यालय, लोहा,  
ता. लोहा, जि. नांदेड.

दि. १७/०१/२०२३

17 JAN 2023

शाखा : \_\_\_\_\_

ख. नं. : \_\_\_\_\_

**विषय :** जामगा शिवनी येथील टवेन्टीवन साखर कारखान्याच्या चिमनीतुन निघणाऱ्या राख, दुषीत पाणी मुळे व बग्यासमुळे शेतातील पिकांचे प्रचंड नुकसान झालेबाबत या कार्यालयास प्राप्त तक्रार.

**संदर्भ :** श्री. गंगाधर शेखेराव बोमनाळे, रा. शिवनी जा. ता., ता. लोहा, जि. नांदेड यांची दि १६/०१/२०२३ रोजीची तक्रार अन्वये,

आपणास कळविण्यात येते की सदरील तक्रारदाराने या कार्यालयास मे टवेन्टीवन साखर कारखाना मौजे. शिवनी जा., ता. लोहा येथील कारखान्याच्या प्रदुषणामुळे तक्रारदाराच्या मौजे शिवनी जा. येथील गट क्रं ३६५ मधील शेतातील पिकांचे नुकसान झाले आहे असे कळविले आहे.

तरी आपणास विनंती करण्यात येते की सदरील शेतपिकांवर व जमीनीवर परीणाम झाला किंवा कसे याबाबतचा स्वस्पष्ट अभिप्राय या कार्यालयास सत्वर पुढील योग्य त्या कार्यवाहीस्तव सादर करण्यात यावा.

कळावे,

सोबत:- वरील प्रमाणे

o/c

उप-प्रादेशिक अधिकारी,  
म. प्र. नि. मंडळ, नांदेड

प्रत माहितीस्तव सादर

१. प्रादेशिक अधिकारी, म. प्र. नि. मंडळ, औरंगाबाद.
२. मा. जिल्हाधिकारी, जिल्हाधिकारी कार्यालय, नांदेड

दि. 20/01/2023

प्रति,  
तालुका कृषी अधिकारी,  
लोहा.

विषय - श्री. गंगाधर बोमनाळे रा. शिवणी जामगा ता. लोहा यांचा पिक पाहणी अहवाल.

संदर्भ - तालुका कृषी अधिकारी लोहा, यांचे पत्र क्र. ३९ दि. १८/०१/२०२३

महोदय,

उपरोक्त संदर्भीय विषयास अनुसरून, श्री. गंगाधर शेषेराव बोमनाळे रा. शिवणी जामगा ता. लोहा यांच्या तक्रार अर्जानुसार दि. १९/०१/२०२३ रोजी तक्रारदार यांच्या शेतावर श्री. रामरूपे डी.व्ही. (कृषी पर्यवेक्षक) व श्रीमती. कोपतर आर.एस. (कृषी सहाय्यक) यांच्या उपस्थितीत पाहणी करण्यात आली. कारखान्याच्या भोवताली सर्व बाजूच्या शेतकऱ्यांच्या शेतामध्ये पाहणी केली. सदरील शेतावरील पिके जसे ज्वारी, गहू, चारा पिके, हळद आणि भाजीपाला पिकांमधील टोमॅटो, भेंडी व टरबूज ई. पिकांची पाहणी केली असता सदरील पिकावर राख आढळून आली व त्यामुळे भाजीपाला पिकांमधील फळांची गुणवत्ता अंशतः खराब झाल्याचे आढळून आले. चारा पिकांवर राखेचे प्रमाण असल्यामुळे सदरील पिके जनावरांस खाण्यास अयोग्य असल्याचे निदर्शनास आले. कापूस पिक काढणीच्या अवस्थेत असल्यामुळे कापसावर काळी राख जमा होऊन कापसाची गुणवत्ता खराब झाल्याचे आढळून आले.

आपल्या माहितीस्तव सादर.

✓ प्राप्त - उप-प्रादेशीक बंधिबांधी  
म.प्र. नि.सं.सह गांधी



डॉ. संतोष चव्हाण  
विषय विशेषज्ञ (उद्यानविद्या)  
कृषी विज्ञान केंद्र, सगरोळी





सत्यमेव जयते

File No: J-11011/532/2022-IA-II(I)  
 Government of India  
 Ministry of Environment, Forest and Climate Change  
 IA Division

\*\*\*



Date 05/09/2023



To,

Mr Dinesh Pandey  
 TWENTYONE SUGARS LIMITED  
 M/s Twentyone Sugars Ltd (Unit III), at Gut No. 313, 317, 322, 325, 326, 327, 328 & 358 at Village Shivani (Jamga), Tehsil- Loha, Distirct- Nanded, Maharashtra , Shivani Jamga, NANDED, MAHARASHTRA, 431708  
 dinesh.pandey@21.work

Subject:

Grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 -regarding.

Sir/Madam,

This is in reference to your application submitted to MoEF&CC vide proposal number IA/MH/IND2/431795/2023 dated for grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC23A2506MH5193083N
(ii) File No.	J-11011/532/2022-IA-II(I)
(iii) Clearance Type	Fresh EC
(iv) Category	A
(v) Project/Activity Included Schedule No.	5(j) Sugar Industry,1(d) Thermal Power Plants,5(g) Distilleries,5(j) Sugar Industry
(vi) Sector	Industrial Projects - 2 Proposed New 300 KLPD Distillery Plant along with 40 MW Cogeneration Plant & proposed Expansion of Sugar from 3500 TCD to 10000 TCD By M/s. Twentyone Sugars Ltd (Unit III) (Formerly known as M/s Dharashiv Sakhar Karkhana Unit III) At Gut No. 313,317,321,322,325,326,327,329 & 353 at Village Shivani (Jamga), Tehsil- Loha, District- Nanded, State- Maharashtra
(vii) Name of Project	TWENTYONE SUGARS LIMITED
(viii) Name of Company/Organization	

IA/MH/IND2/431795/2023

Address: IA Division, Ministry of Environment, Forest and Climate Change,  
 Indira Paryavaran Bhawan, Jor Bagh New Delhi - 110003

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(ix) Location of Project (District, State)	NANDED, MAHARASHTRA
(x) Issuing Authority	MoEF&CC
(xi) Applicability of General Conditions as per EIA Notification, 2006	Yes

3. The Ministry of Environment, Forest and Climate Change has examined the proposal seeking environmental clearance for establishment of new 300 KLPD distillery plant along with 40 MW Cogeneration Power Plant and proposed expansion of sugarcane crushing capacity from 3500 TCD to 10000 TCD located at Gut No. 313, 317,(321), 322, 325, 326, 327,329 & 353 at Village Shivani (Jamga) , Tehsil- Loha, District- Nanded, Maharashtra by M/s. Twentyone Sugars Ltd (Unit III) formerly known as M/s. Dharashiv Sakhar Karkhana Unit III).

4. All Sugar, Cogeneration and Distillery are listed at S.N. 5(j), 1(d) and 5(g) respectively Schedule of Environment Impact Assessment (EIA) Notification under category 'A' and are appraised at Central Level by Expert Appraisal Committee (EAC).

5. The details of products and capacity are placed at **Annexure-2**.

6. Existing industry is operational on the basis of Consent to operate because the cane crushing capacity is 3500 TCD. Thus Environmental Clearance was not applicable. Latest CTO (air and water) has been issued on 28/11/2022 and is valid till 31/07/2023. Certified CTO compliance report has been issued dated 19/07/2023 from SRO, MPCB Nanded. The Committee was satisfied with the response of PP.

7. Standard Terms of Reference have been obtained vide F. No. IA-J-11011/532/2022-IA-II (I) dated 02 Jan, 2023. It was informed that there is no litigation against the proposal. Public Hearing for the proposed project had been conducted by the Maharashtra Pollution Control Board on 19 April, 2023 at project site chaired by District Magistrate, Nanded. The main issues raised during the public hearing and their action plan is placed at Annexure-III.

8. Total plant area after expansion will be 262929 sqm. No additional land will be acquired for the expansion project as the same will be done within existing plant premises. Out of the total plant area 86792.86 sqm. i.e. 33.01% of the total plant area will be developed under greenbelt & plantation and around plant premises. The estimated project cost is Rs. 540.51 Cr. Capital cost of EMP would be Rs. 94.95 Cr. and recurring cost for EMP would be Rs. 4.45 Cr. per annum. Industry proposes to allocate Rs. 4.0 Cr. towards extended EMP (Corporate Environment Responsibility). Total Employment after expansion will be 365 persons as direct & indirect.

9. There are no national parks, wildlife sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors, Reserve forests/protected forests etc. within 10 km distance. Water bodies: Jodhi Nadi is flowing at a distance of 0.5 km. Godavari River is located at a distance of 4.6 Km. Irrigation Department of Maharashtra Government has clarified that Jodhi Nadi is not notified river under this Division so they have no data regarding the flood zone. Gram Panchayat Shivni has certified that there is no river in the area of the Grampanchayat Shivni.

10. Ambient air quality monitoring was carried out at 9 locations during Oct 2022 to Dec 2022 and the baseline data indicates the ranges of concentrations as: PM<sub>10</sub> (35.84-74.10g/m<sup>3</sup>), PM<sub>2.5</sub> (14.90-40.30 g/m<sup>3</sup>), SO<sub>2</sub> (4.4-17.80 g/m<sup>3</sup>) and NO<sub>x</sub> (10.10-23.60g/m<sup>3</sup>). AAQ modelling study for point source emissions indicates that the maximum incremental GLCs after the proposed project would be 1.19 µg/m<sup>3</sup>, 0.96 µg/m<sup>3</sup>, 1.74 µg/m<sup>3</sup> and 1.07 µg/m<sup>3</sup> with respect to PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub> and NO<sub>x</sub>. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS).

11. Total fresh water requirement after expansion will be 1503 CMD, which will be met from Godavari river which is 4.6 Km away from the Industry. The Committee suggested that during cane crushing period, treated effluent from sugar condensate shall be used for distillery manufacturing process in order to reduce the fresh

water requirement. Existing effluent generation is 315 CMD which is treated in the ETP of capacity 400 CMD. Proposed effluent generation from Sugar and Co-generation will be 588 CMD, which will be treated through Effluent Treatment Plant unit with Capacity of 1000 CMD (Existing ETP will be upgraded by 600 CMD) and Proposed effluent generation from distillery will be treated through Condensate Polishing Unit having capacity of 2100 CMDs. The spent wash will be concentrated through series of forced circulation type evaporator bodies in which the raw spent wash is concentrated to 60% w/w solids. The concentrated spent wash will be fired in the spent wash fired boiler with the combination of supplementary fuel (coal, bagasse etc.) to achieve zero discharge. Domestic waste water treated through MBBR based STP (60 CMD Capacity). PP informed that no wastewater or treated water from integrated unit of sugar mill and distillery shall be discharged outside the premises and Zero Liquid Discharge shall be maintained for all the units namely sugar, Distillery and Cogen Power Plant.

12. Total power requirement of distillery/ sugar mill after expansion will be 10 MW, which will be sourced from own captive power generation from 2\*32TPH Bagasse fired boilers (Existing) & 1\*110 TPH Boiler (Proposed). Proposed bagasse/coal and concn. spent wash fired 1\*55 TPH incinerator boiler will be installed. APCE Wet Scrubber with a stack of height of 65 m is installed with the existing 2\*32TPH boilers for controlling the particulate matter emissions within the statutory limit of 50 mg/Nm<sup>3</sup> (Proposed to replace wet scrubbers with ESP as APCE). APCE ESP with a stack of height of 74 m will be installed for controlling the particulate matter emissions within the statutory limit of 50 mg/Nm<sup>3</sup> for the proposed boiler. For proposed 1\*55 TPH Incineration Concentrated spent wash + Bagasse/Coal fired boiler ESP as APCE with 70.0m stack shall be installed for controlling the particulate matter emissions within the statutory limit of 30 mg/Nm<sup>3</sup>. Industry has two DG set 320 KVA and 120 KVA DG set each. This will be used as standby during power failure and stack height (6 m above roof top) will be provided as per CPCB norms to the proposed DG sets.

### 13. Details of Process emissions generation and its management:

- 230 MT/Day of CO<sub>2</sub> will be omitted from fermentation section of Distillery. The same shall be bottled and sold to open market.

### 14. Details of solid waste/Hazardous waste generation and its management:

#### 1. Hazardous Waste

- Spent oil (300 Kg/M) will be used as lubricant oil for bullock carts.
- Empty Barrels/ Containers (70 Nos/M) will be disposed by sold to authorized recyclers.

#### 1. Non-hazardous Waste

- Boiler ash generation will be about (177.77 MT/Day) will be sent to brick manufacturer.
- ETP and CPU Sludge (150 MT/A) will be disposed by sold as manure.
- Other solid waste like Paper waste (40 Kg/M), Plastic Waste (35 Kg/M) will be disposed by sold to scrap vendors.

### 15. During deliberations, EAC discussed following issues:

- PP undertakes to provide green belt around parking area to minimize impact of pollution due to vehicle movement. PP also committed to provide 3 layer green belt along the plot boundary from all side.
- Revised action plan for Green belt development is submitted.

- PP undertakes that, Filter press will be incorporated in proposed STP & CPU instead of Sludge drying bed.
- PP undertakes to provide ESP for incineration boiler to meet norm of 30 mg/Nm<sup>3</sup>.
- PP undertakes that, they will provide area of 39439.35 sqm (18% of Total Plot area) as Parking area.
- PP undertakes to enhance CER Budget to Rs. 4.0 Cr.
- PP undertakes that, we will provide Solar lighting, Street light, Parking Area & shall install Solar power generation of 5.0MW for admin building Plant. The budget for the same will be Rs. 100 Lakhs.
- Revised EMP Budget is submitted.
- Cumulative QRA Study is submitted.
- Existing scrubber attached with 2x32 TPH boilers shall be replaced with ESP before commissioning of the expanded capacity.

The committee was satisfied with the response provided by PP on above information.

16. The proposal was considered by the EAC held on 26<sup>th</sup> – 27<sup>th</sup> July, 2023 in the Ministry, wherein the project proponent and the accredited Consultant M/s. Sd engineering services pvt. Ltd. (NABET certificate no. NABET/EIA/2023/SA 0166 and validity Aug. 12 2023) made a detailed presentation on the salient features of the project. The Committee **recommended** the project for grant of environmental clearance.

17. The EAC, constituted under the provision of the EIA Notification, 2006 and comprising of Experts Members/domain experts in various fields, have examined the proposal submitted by the Project Proponent in desired form along with the EIA/EMP report prepared and submitted by the Consultant accredited by the QCI/NABET on behalf of the Project Proponent. The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP report. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

18. The Committee noted that the EIA/EMP report is in compliance of the ToR issued for the project, reflecting the present environmental concerns and the projected scenario for all the environmental components. The Committee has found the baseline data is within NAAQ standards. The Committee has deliberated the action plan proposed by the project proponent to arrest the incremental GLC due to the project. The Committee has also deliberated on the CER plan and found to be addressing the issues in the study area. The EAC has deliberated the proposal and has made due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC have found the proposal in order and have **recommended** for grant of environmental clearance.

19. The environmental clearance granted to the project/activity is strictly under the provisions of the EIA Notification 2006 and its amendments. It does not tantamount/construe to approvals/consent/ permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

20. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), Ministry of Environment, Forest and Climate Change hereby accords environmental clearance for establishment of **new 300 KLPD distillery plant along with 40 MW Cogeneration Power Plant and proposed expansion of sugarcane crushing capacity from 3500 TCD to 10000 TCD located at Gut No. 313, 317,(321), 322, 325, 326, 327,329 & 353 at Village Shivani (Jamga) , Tehsil- Loha, District- Nanded, Maharashtra by M/s. Twentyone Sugars Ltd (Unit III) formerly known as M/s. Dharashiv Sakhar Karkhana Unit III), under the provisions of the EIA Notification, 2006, and the amendments therein, subject to compliance of the terms and conditions at Annexure-1.**

21. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

22. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

23. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

24. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 read with subsequent amendments therein.

25. This issues with the approval of the competent authority.

#### Copy To

1. The Secretary, Department of Environment, Government of Maharashtra, Mumbai 400 032
2. The Regional Officer, Ministry of Env., Forest and Climate Change, Integrated Regional Office, Ground Floor, East Wing, New Secretariat Building, Civil Lines, Nagpur- 440001 Maharashtra
3. The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi -32
4. The Member Secretary, Maharashtra Pollution Control Board, Kalpataru Point, 3rd and 4th floor, Opp. Cine Planet, Sion Circle, Mumbai – 22
5. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi
6. The District Collector, Nanded District, Maharashtra
7. Guard File/Monitoring File/Parivesh portal/Record File

Annexure 1

#### Specific EC Conditions for (Distilleries)

##### 1. Specific Condition

S. No	EC Conditions
1.1	<p>1. The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented (Annexure 4).</p> <p>2. EC granted for a project on the basis of the submitted documents shall become invalid in case the actual land for the project site turns out to be different from the land considered at the time of appraisal of project. Conversion of land use (CLU) certificate shall be obtained before start of</p>

S. No	EC Conditions
	<p>construction activities.</p> <p>3. NOC from the Concerned Local authority shall be obtained before start of the construction of plant and drawing water from Surface water. State Pollution Control Board shall not issue the Consent to Operate (CTO) under Air (Prevention and Control of Pollution) Act and Water (Prevention and Control of Pollution) Act till the project proponent shall obtain such permission. No ground water shall be used for the plant operations.</p> <p>4. Total Fresh water requirement for the integrated project after expansion shall not exceed 1200 m<sup>3</sup>/day which will be met from Godavari river. During crushing season, treated effluent from sugar condensate shall be used for distillery manufacturing process in order to reduce the fresh water requirement. No ground water recharge shall be permitted within the premises. Industry shall construct a rain water storage pond of 60 days capacity and the accumulated water to be used as fresh water thereby reducing fresh water consumption.</p> <p>5. The spent wash form molasses-based distillery shall be concentrated in MEE and concentrated spent wash shall be incinerated in the incineration boiler. Other lean effluents Spent lees, MEE Condensates and utility effluents shall be treated in the condensate polishing unit (CPU) comprising of three stage RO. No wastewater or treated water from integrated unit of sugar mill and distillery shall be discharged outside the premises and Zero Liquid Discharge shall be maintained for all the units namely sugar, Distillery and Cogen Power Plant. STP shall be installed to treat sewage generated from factory premises. PP shall install air cooled condenser in sugar unit to reduce fresh water requirement. Sludge drying beds shall be replaced by Filter press.</p> <p>6. Adequate numbers of ground water quality monitoring stations by providing piezometers around the project area shall be set up. Sampling and trend analysis monitoring must be conducted on monthly basis and report submitted to SPCB and RO, MOEFCC. The ground water quality monitoring for pH, BOD, COD, Chloride, Sulphate and Total Dissolve Solids shall be monitored and report submitted to the Ministry's Regional Office.</p> <p>7. APCE ESP (5 field) with 74 meters high stack shall be installed with the bagasse fired proposed 110 TPH boiler for controlling the particulate matter emissions within the statutory limit of 50 mg/Nm<sup>3</sup>. APCE ESP (5 field) with 65 meters high stack shall be installed with the bagasse/spentwash/coal fired proposed 55 TPH incineration boiler for controlling the particulate matter emissions within the statutory limit of 30 mg/Nm<sup>3</sup> and SO<sub>2</sub> and NO<sub>x</sub> emissions shall meet the stipulated norms of 100mg/Nm<sup>3</sup>. APCE scrubber with 65 meters high stack is installed with the bagasse fired existing 2x 32 TPH boilers for controlling the particulate matter emissions within the statutory limit of 50 mg/Nm<sup>3</sup>. However, the Scrubber will be replaced with ESP in the existing 2x 32 TPH bagasse fired boiler before commissioning the expanded capacity. At no time, the emission levels shall exceed the prescribed standards. In the event of failure of any pollution control system adopted by the unit, the respective unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Performance assessment of pollution control devices/ systems will be conducted annually.</p> <p>8. Boiler ash generation will be about (177.77 MT/Day) will be sent to brick manufacturer. PP shall use Bagasse as fuel for the proposed boiler. PP shall meet 15% of the total power requirement from solar power by generating power inside plant premises/adjacent/nearby areas.</p> <p>9. CO<sub>2</sub> (230 MT/Day) generated during the fermentation process will be collected by utilizing CO<sub>2</sub> scrubbers and it shall be sold to authorized vendors/collected in proposed bottling plant.</p> <p>10. PP shall allocate at least Rs. 1 Crore/annum for Occupational Health Safety. Occupational</p>

S. No	EC Conditions
	<p>Health Centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers &amp; employees shall be provided with required safety kits/mask for personal protection.</p> <p>11. Training shall be imparted to all employees on safety and health aspects of chemicals handling. Safety and visual reality training shall be provided to employees.</p> <p>12. The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms. PESO certificate shall be obtained. Location of ethanol storage tanks shall be placed in such a way that in the event of any fire, accident, explosion or any unforeseen conditions the impact of such event should not go beyond the boundary of the plant i.e. the risk should be tolerable (acceptable) at the boundary.</p> <p>13. Process organic residue and spent carbon, if any, shall be sent to Cement and other suitable industries for its incinerations. ETP sludge, process inorganic &amp; evaporation salt shall be disposed of to the TSDF.</p> <p>14. The company shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapour recovery system. (f) Use of high pressure hoses for equipment clearing to reduce wastewater generation.</p> <p>15. The green belt of at least 5-10 m width shall be developed in nearly 86792.86 sqm. i.e. 33.01% of the total project area with tree density @ 2500 trees per hectares, mainly along the plant periphery. Indigenous species shall only be developed as part of greenbelt and non-indigenous / alien species shall be replaced with native species. No invasive or alien or non-native tree species shall be selected for plantation. PP shall develop at least 20 variety of species as a part of greenbelt. Saplings 4-6 feet high shall be planted. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department and native species shall be developed. Records of tree canopy shall be monitored through remote sensing map. Greenbelt development shall be completed before commissioning of the plant. Greenbelt shall be developed by Dec-2023 as per action plan submitted (Annexure 6).</p> <p>16. PP proposed to allocate Rs. 4 Crores towards Extended EMP (CER) which shall be spent as submitted in CER plan (Annexure 5). Further, all the proposed activities under CER shall be completed before the commissioning of the plant in consultation with District Administration.</p> <p>17. There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products and no parking to be allowed outside on public places. Out of the total project area, 15% shall be allotted solely for parking purposes with facilities like rest rooms etc.</p> <p>18. Storage of raw materials shall be either in silos or in covered areas to prevent dust pollution and other fugitive emissions. All stockpiles should be constructed over impervious soil and garland drains with catch pits to trap runoff material shall be provided. Biomass shall be stored in covered sheds and wind breaking walls/curtains shall be provided around biomass storage area to prevent its suspension during high wind speed. All Internal roads shall be paved. Industrial vacuum cleaner shall be provided to sweep the internal roads. The Air Pollution Control System shall be interlocked with process plant/machinery for shutdown in case of operational failure of Air Pollution Control</p>

S. No	EC Conditions
	<p>Equipment.</p> <p>19. Continuous online (24x7) monitoring system for stack emissions/effluent shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.</p> <p>20. A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions. EMC head shall report directly to Head of Organization/ Director/CEO as per company hierarchy.</p> <p>21. PP shall sensitize and create awareness among the people working within the project area as well as its surrounding area on the ban of Single Use Plastic in order to ensure the compliance of Notification published by MOEFCC on 12<sup>th</sup> August, 2021. A report along with photographs on the measures taken shall also be included in the six-monthly compliance report being submitted to concerned authority.</p>

Standard EC Conditions for (Distilleries)

1 General Conditions

S. No	EC Conditions
1.1	No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
1.2	The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.
1.3	The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
1.4	The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
1.5	The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions

S. No	EC Conditions
	stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
1.6	A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
1.7	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
1.8	The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
1.9	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at <a href="https://parivesh.nic.in/">https://parivesh.nic.in/</a> . This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
1.10	The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
1.11	This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

## Annexure 2

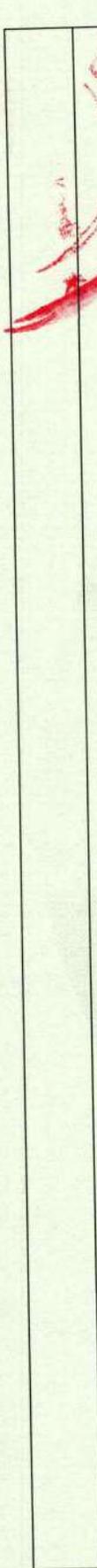
**Details of Products & By-products**

Name of the product /By-product	Product / By-product	Existing	Proposed	Total	Unit	Mode of Transport / Transmission
Press Mud	By-Product	4200	7800	12000	MT/M	Road
Bagasse	By-Product	31500	58500	90000	MT/M	Road
RS/Ethanol	Product	0	300	300	Kilo Litre per Day (KLD)	Road
Molasses	By-Product	4200	7800	12000	MT/M	Road
Sugar	Product	3500	6500	10000	Tons Crushed per	Road

Name of the product /By-product	Product / By-product	Existing	Proposed	Total	Unit	Mode of Transport / Transmission
					Day (TCD)	
Electricity	Product	0	40	40	Mega Watt (MW)	NA

The main issues raised during the public hearing and their action plan:

Sr. no	Issue raised by	Issued	Response	Action	Time bound action plan for the issues raised & Cost required		
					Budget allocated	Time bound	Responsibility
1	Shri. Ratnakar Gangadhar Dhage, Residence- Sayal, Taluka - Loha District - Nanded	The dust is discharged from the chimney of the project due to the production activities. Due to this, there is pollution in the area. The generated dust falls on the crops of farmers in the area due to this, the sunlight and air absorption process of the crops is slowing down and the crop are getting damaged. Hence, the release of dust/ash should be stopped immediately?	<b>Environment Consultant replied</b> -Factory has been purchased from, M/s Dharashiv Sakhar Karkhana Unit III management. We have just completed our first season. The age-old pollution control system of the previous management will be replaced with most advanced air pollution control system i.e. ESP (Electro Static Precipitator ) Its	- Advanced pollution control system i.e. ESP (Electro static precipitator) will be installed. - OCEMS will be implemented after expansion. - Wet Ash handling System shall be provided .	-250 Lakhs Allocated in EMP budget.	-8 months to 14 months.	-General Manager -EHS

			<p>efficiency is 99.90 % So, the ash will not go out from the chimney. Crops in the area will not be damaged. -According to the new directives of the central government, the online monitoring pollution control system (OCEMS) will be implemented in the project and it is mandatory to connect it to the servers of the central pollution control board at new Delhi and Maharashtra pollution control board at Mumbai. Therefore, if the prescribed standards are violated, then further</p>			
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			action is immediately initiated. Therefore due to the expansion there will be no disturbance in the area dust/ash from the project will not be released outside the project.				
2	Shri. Ganesh Devrao Mudgule, Residence – Dagadgaon Taluka-Loha District-Nanded	There is no problem of this factory in the area. 150-200 people from the locality are employed in the factory, whether they are sugarcane cutters tractor operators, labors. They got employment due to this factory.	✓ <b>Positive Response</b>	Suggestion is noted	-----	-----	Managing Director
3	Shri. Shivaji Shankarrao More, Residence-Sonkhed, Taluka-Loha, District-Nanded	There is lot of benefits from this factory. This year the factory has given us a price of Rs. 2,200/-	✓ <b>Positive Response</b> <b>Environmental consultant said</b>	- Suggestion is noted	-----	-----	Managing Director

		Local people are working in the factory Locals residing at sonkhed, khadak manjuri, shevdi, adgaon, sunegaon should be given employment opportunity	-The 265 people are needed for the expansion project and this need will be met by giving job opportunities to the people of the surrounding villages.				
4	Shri. Aniket Shankarrao Hande, Residence Sonkhed, Taluka-Loha, District-Nanded	What measures will be planned for rain water harvesting?	<p>✓ <b>Positive Response</b></p> <p><b>Environmental consultant Said</b></p> <p>-The Rain water that falls on our roofs on ground, will be intercepted and stored. The rainwater shall be stored in existing water storage tank. The stored rain Water will be used instead of fresh water for the production process, therefore</p>	The Rain water that falls on our roofs on ground will be intercepted and stored in the existing water storage tanks.	-50 Lakhs	-1.6 year	Managing Director

			the need for fresh water will be reduced.				
5	Shri. Ganga dhar Kashinath Jogdand, Residence Anteshwar, Taluka-Loha District-Nanded	Sugar cane crop is grown in 400- 500 acres of land in our area and it should sold in time. Due to this project expansion, the sugarcane will be sold in time its weight will not decrease and the sugarcane crop will be bring a fair price. So this project is going to be a boon to our local farmers,	✓ <b>Positive Response</b>	- Suggestion is noted	-----	-----	General Manager
6	Shri. Prakash Bhanudas Pawar Residence-Jawala, Taluka-Loha, District-Nanded	Sugarcane is grown in our Godavari river basin. The opening of the factory eased the pressure on our minds. Because sugarcane crop is sold to the factory.	✓ <b>Positive Response</b>	- Suggestion is noted	-----	-----	General Manager

7	Shri. Kishan Eknathrao Dhavle Residence-Dagadgaon Taluka-Loha Dist-Nanded	This project proved as Kamdhenu (Blessing Cow) for our locality, 300-400 persons in the area, be it contractors, workers, employees got job opportunities. Now there is request that ITI passed young boys and girls whom have knowledge of computer of the area should be given job opportunity in the expansion Project.	✓ <b>Positive Response</b>	- Suggestion is noted	-----	-----	Sr. Executive EHS
8	Shri. Sunanda Reddy, Environmentalist, Hyderabad	1) I am the first environmentalist in India to support the project because in my opinion the biggest pollution in India is unemployment along with environme	✓ <b>Positive Response</b>	- Suggestion is noted. - Green belt development Plan is prepared for Plantation inside as well as outside	-210 Lakhs - Allocated in EMP budget	-----	Managing Director

		<p>ntal protection industrial development is also necessary central government &amp; various state govt. Provide about 5-6 lakh jobs all over country, but in India every year about one crore youths are available for employment.</p>		of factory.			
9	<p>Shri. Honaji Bhimrao Wankhede, Residence-Bet-sangavi, Taluka-Loha, District-Nanded</p>	<p>the factory should preferably take maximum sugarcane crop from the local farmers for crushing. It means that the sugarcane crop in the area of 40-50 km distance should be preferably taken by the company for crushing.</p>	<p>✓ Positive Response</p>	<p>- Suggestions have been noted.</p>	-----	-----	<p>Managing Director</p>

		<p>This is a request from the local farmers to the company management. Local farmers have to sell the same to long distance sugar companies.</p> <p>2. Similarly, the factory is paying the monthly salary as per old factory management system. Inflation has made so that it difficult to maintain the standard of living and hence it should be considered sympathetically.</p>					
10	B. Chandrasekhar, Environmentalist, Hyderabad	some suggestions have been given regarding the project by sending a letter. CSR funds should be	✓ <b>Positive Response</b>	- Suggestions have been recorded	-----	-----	ETP Officer

		used only for local people. 100% job opportunities should be given to local young boys and girls in the project. The ETP system in the project should be operated efficiently all workers in the project should be provided personal protective equipments (PPEs).				
11	Shri. Shiram Bhaurao Wankhede, Residence-Bet-Sangavi, Taluka-Loha, District-Nanded	The factory management is request that sugarcane crop is planted on the banks of Godavari river. Any vehicle, tractor cannot go there. Hence, the factory should make available a bullock cart to lift the sugarcane crop.	✓ <b>Positive Response</b>  -Project proponent replied that we bought the factory last year itself. Therefore the previous management may have made wrong records. Shri Wankhede has thanked us for going	- Suggestions have been recorded	-----	-----  - Managing Director -General Manager -Sr. Executive EHS

		Further to request that local people should be given job opportunities. The previous management has taken wrong entries.	to farmer's field this year and taking notes. Project proponent further said that the farmers here should plant more sugarcane and make it available to this factory. So that the company will not need to buy sugarcane from outside. We will give as much price as we can. -Project proponent promised that they will try to find a compromise solution as per the law in the next 15-20 days by checking the cess deposit taken from the farmers by the previous management.				
12	Shri. Abhijit Raut,	What are your plans regarding	✓ <b>Positive Res</b>	- Suggesti ons have	-2.71 Cr.	-3 year	- Managing Director

	Chairman , Environment Public Hearing Committee	CSR activities? Because due to expansion of the project, there will be increase for the requiremen t of water and electricity for production activities. Are you going to implement your CSR activities for it?	pon se Environment tal consultant said that, 2.71 crores has been reserved for the corporates environmen t responsibili ty (CER) fund. As per the rules, the amount will be spent in the radius of 10 km of the project site in three years for various environmen tal scheme as per the directives of the district collector office.	been recorded			
13	Shri. Dilip Khedkar, Member ,Environment nt public hearing committee	He asked that there is 26.29 hectares i.e. 65-66 acres of land is available for the proposed project. So how much land will be required for the project and road? After that,	✓ <b>Posi tive Res pon se</b>  - Environme nt consultant replied that the entire green belt would be 21.65 acres. The existing	- Suggesti ons is noted	-2.10 Cr.	-5 year	- Managing Director -General Manager -ETP Officer

	<p>how much land will remain for green belt development and treated sewage disposal?</p> <p>2) Member asked that 22 acres of green belt is shown in the presentation. So how much waste water will be generated?</p> <p>3) Member asked that how much space would the said sewage disposal.</p> <p>Member further suggested that there is a boiler which is in operation in the existing working project. Besides this, a new boiler of 1*110 TPH and 1*55 TPH has been proposed.</p>	<p>land is 4,382 square meter. Now 615 trees have been planted at the project site and there is an intention to plant 12,000 trees in the proposed project.</p> <p>- Environmental consultant said that the existing built-up area is about 4 acres. He said that 14 acres would go into the proposed and operational project.</p> <p>- Environment consultant informed that from sugar and co-generation of power project, there will be effluent generation of 420.0 M<sup>3</sup>/day</p>				
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		<p>In the presentation, it is stated that the new boiler will be installed with ESP, a most advanced air pollution control system. So present boiler working in operation has wet scrubber. Many times there are complaints of air pollution. Hence are you going to run the present working boiler? If so you can install an ESP or a good scrubber to it. Apart from new boiler, present boiler which is in operation also have to be considered.</p>	<p>-Project environment consultant answer that 23.0 acres of land will requires. - Environmental consultant said that the factory is going to implement some measures to reduce the waste water. This will reduce the waste water generation by 100.0 cubic meters similarly, a greenhouse will be developed. - Environmental consultant said that green belt development will be done along with the boundary of the project on all four sides of the project. -Suggestion is noted</p>			
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14	Shri. Rajendra Patil, Convener, Environment public hearing committee	1) How much total waste water will be generated from your operational and proposed expansion projects as well as how much wastewater will be generated from various sources within the project? 2) At that time, convener suggested that an explanation should be given to the public about what is ZLD?	✓ <b>Positive Response</b>  - Environment consultant informed that the effluent of the distillery will be 1083.0 M <sup>3</sup> . The project is a ZLD (zero liquid discharge) Project.	Suggestion is noted	----	----	ETP Officer
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**Annexure 4**

**The capital cost and recurring cost of EMP are given below:**

Sr. No.	Component	Particulars	Capital investment in Lakhs	Recurring Cost in Lakhs
1	Air	Installation of ESP	1400	150
2	Water	Up-gradation of Existing Sugar ETP Distillery CPU. Anaerobic Digester, MEE & incinerator boiler for Distillery Spent wash treatment	6200	130

3	Noise	Acoustic enclosures, Silencer pads, ear plugs etc.	50	5	
4	Environment monitoring and Management	Monthly Environment Monitoring (Per Year)	0	25	
		Ambient air monitoring			PM <sub>10</sub> , PM <sub>2.5</sub> , SO <sub>2</sub> , NO <sub>x</sub>
		Boiler & DG Set Monitoring			TPM, SO <sub>2</sub> , NO <sub>x</sub>
		Effluent (Distillery CPU) (Treated & Untreated)			pH, COD, BOD, TSS, TDS, Oil & Grease
		Online Continues Environmental Monitoring System	25	5	
5	Occupational Health	Glares, Breathing Masks, Gloves, Boots, Helmets, Ear Plugs etc. & annual health-medical check-up of workers, Occupational Health (training, OH centre)	100	30	
6	Greenbelt	Green belt development activity	400	50	
7	Solid Waste Management	Solid Waste Management	100	10	
8	Rain water harvesting	Rain water harvesting	50	6	
9	Storm water drainage	Storm water drainage design and construction	50	6	
10	Solar Power & Energy Conservation	Street lights installation with Solar Systems	100	10	
11	Fire and Safety	Fire and Safety Management	1000	15	
12	Laboratory	Testing and Analysis	20	3	
<b>Total Cost (In Lakhs)</b>			<b>9495</b>	<b>445</b>	

**Annexure 5****Details of CER with proposed activities and budgetary allocation:**

CER activities shall be done in nearby surrounding villages in 10 kms radius and details are as given below:

Sr. No	CER Activity	Total
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		In Lakh
<b>A. Improvement in Social Infrastructure</b>		
1	Computer Distribution in Nearby ZP School @Shivni Jamga @ Bhendegaon	35
2	Solar Installation @ Sonkhed @Shivni Jamga	30
<b>B. Infrastructure &amp; Development in Villages</b>		
1	Construction/ Repairing/Maintenance of Road & Canal Repairing @ Sonkhed to Karkhana	160
2	Upgradation of local School by providing Clean Drinking Water, Laboratory set-up & other	50
3	Skill Development programs for Youth	35
4	Training to farmers for Soil conservation & nutrient deficiency in Soil	50
<b>C. Fund Reserved for Public Hearing Commitment</b>		
1	RWH at Various Villages @ Shivni Jamga & @ Jawla Deshmukh ZP School	40
<b>Total Budgetary allocated in 2 Years</b>		<b>400</b>

**Annexure 6**

Action plan for green belt development is as given below:

1. Total area reserved for Green Belt : 86792.86 sqm (33.01% of Total Plot Area)
2. Total Numbers of trees required for 15.09 Ha – 21675 No's
3. Existing trees planted : 615 No's
4. Proposed Trees to be planted : 21060 No's
5. Budget Allocated for proposed Green Belt Development : Rs.4.0 Cr
6. Action plan for Green belt development as per following budget & will be completed by Dec-2023;

Sr. No.	Month	No. of Trees to be planted	Budget in Lakhs
1	Aug-23	Land Preparation	52.1
2	Aug-23	2500	62.5
3	Sep-23	4600	64.4
4	Oct-23	4500	67.5
5	Nov-23	4500	81
6	Dec-23	5000	72.5
Sub Total		21100	400

List of Species

Sr. No.	Common Name	Local Name	Scientific Name
1	Ganer	गणेर	<i>Cochlospermum religiosum</i>
2	Ranshevaga	रान शेवगा	<i>Moringa concanensis</i>
3	Amba karap	आंबाकरप	<i>Lepisanthes tetraphylla</i>
4	Chandkuda	चांदकुडा	<i>Antiaris toxicaria</i>
5	Dalmara	दालमरा	<i>Chukrasia tabularis</i>
6	Dhoop	धूप	<i>Canarium strictum</i>
7	Dongari	डोंगरी	<i>Holigarna grahamii</i>
8	Pilu	पीलू	<i>Salvadora persica</i>
9	Anjan	अंजन	<i>Hardwickia binata</i>
10	Babhul	बाभूळ	<i>Acacia nilotica</i>
11	Dahivan	दहीवण	<i>Cordia macleodii</i>
12	Dev Babhul	देव बाभूळ	<i>Acacia farnesiana</i>
13	Gondan	गोंदण	<i>Cordia sinensis</i>
14	Hivar	हिवर	<i>Acacia leucophloea</i>
15	Kala palas	काळा पळस / तिवस	<i>Ougeinia oojeinensis</i>
16	Lokhandi / Newaari	लोखंडी / नेवारी	<i>Ixora pavetta</i>
17	Neem	नीम	<i>Azadirachta indica</i>
18	Pandhra Khair	पांढरा खैर	<i>Acacia ferruginea</i>
19	Phetra	फेटरा	<i>Gardenia turgida</i>
20	Shisoo	शिसव	<i>Dalbergia sisoo</i>
21	Muchkund	मुचकुंद	<i>Pterospermum acerifolium</i>
22	Ajaan	अजान	<i>Ehretia laevis</i>
23	Ankol	अंकोळ	<i>Alangium salviifolium</i>
24	Arjun	अर्जुन	<i>Terminalia arjuna</i>
25	Bel	बेल	<i>Aegle marmelos</i>
26	Bibba / Godambi	बिब्बा/ गोडांबी	<i>Semecarpus anacardium</i>
27	Bondara	बोंडारा	<i>Lagerstroemia parviflora</i>
28	Charoli	चारोळी	<i>Buchanania cochinchinensis</i>
29	Dhawada	धावडा	<i>Anogeissus latifolia</i>
30	Dikemali	डिकेमाली	<i>Gardenia resinifera</i>
31	Hum	हूम	<i>Milusa tomentosa</i>
32	Karu	करू	<i>Sterculia urens</i>
33	Khair	खैर	<i>Acacia chundra</i>
34	Kinhai	किन्हई	<i>Albizia procera</i>
35	Maharukh	महारुख	<i>Ailanthus excelsa</i>
36	Medhshingi	मेढशिंगी	<i>Dolichandrone falcata</i>
37	Mokha	मोखा	<i>Schrebera swietenoides</i>

38	Pangara	पांगारा (बूच)	<i>Erythrina suberosa</i>
39	Parijatak	पारिजातक	<i>Nyctanthes arbor-tristis</i>
40	Phashi	फाशी	<i>Dalbergia lanceolaria</i>
41	Pimpal	पिंपळ	<i>Ficus religiosa</i>
42	Sag	साग	<i>Tectona grandis</i>
43	Salai	सालई	<i>Boswellia serrata</i>
44	Tembhurni	टेम्भुर्णी / तेंदू	<i>Diospyros melanoxylon</i>
45	Wad	वड	<i>Ficus benghalensis</i>
46	Wawal	वावळ	<i>Holoptelea integrifolia</i>
47	Ain	ऐन	<i>Terminalia elliptica</i>
48	Ambada	अंबाडा	<i>Spondias pinnata</i>
49	Apta	आपटा	<i>Bauhinia racemosa</i>
50	Bahawa	बहावा	<i>Cassia fistula</i>
51	Behda	बेहडा	<i>Terminalia bellirica</i>
52	Bhokar	भोकर	<i>Cordia dichotoma</i>
53	Hadga	हादगा	<i>Sesbania grandiflora</i>
54	Kanchan	कांचन	<i>Bauhinia purpurea</i>
55	Karanj	करंज	<i>Pongamia pinnata</i>
56	Palas	पळस	<i>Butea monosperma</i>
57	Ritha	रिठा	<i>Sapindus laurifolius</i>
58	Saal	साल	<i>Shorea robusta</i>
59	Drum Stick	शेवगा	<i>Moringa oleifera</i>
60	Shisam	शिसम	<i>Dalbergia latifolia</i>

Signature Not Verified

Digitally Signed by : Mr A N Singh  
Member Secretary, MoEFCC (EC)

Date: 05/09/2023

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**SUB REGIONAL OFFICE, NANDED.**

Tel. No: 02462-242492  
Visit us at: <http://mpcb.gov.in>  
Email: [sronanded@mpcb.gov.in](mailto:sronanded@mpcb.gov.in)



Lahoti Complex, 2nd Floor,  
Next Shivaji Putala,  
Vazirabad, Nanded- 431501.

**VISIT REPORT**

- 1) Name of Industry and address :- M/s. Dhanrajiv Sakhar Karkhana (Unit-III) (formerly known as M/s. Venkat War Agro Sugar products Pvt. Ltd. 313, 317, 321, 322, 325, 327, 329, 353 Shivajinagar (Jangra) Tal. Loha Dist. Nanded
- 2) Date of Visit :- 16.10.2023
- 3) Visited By :- R. S. Kshirsagar (Field Officer)
- 4) Email of Industry :- yudit patni (Environmental Officer)
- 5) Industry Representative :-
- 6) Consent Status :- Valid up to 31.07.2023, Applied for renewal
- 7) Observations :- Observations made during visit are as under

- ① Existing consent is valid up to 31.07.2023 in the name of M/s. Dhanrajiv Sakhar Karkhana. Now, applied for renewal in the name of M/s. Twenty one Sugar Ltd.
- ② During visit sugar industry was not in operation due to off season.
- ③ Industry is having two nos. of boiler of capacity 32 Tph (each) both provided with separate wet scrubber followed by common stack. It is reported that, these have modified & changed in the width of the ID top of location of the venturi
- ④ provided primary, secondary & tertiary treatment arrangement of ETP of capacity

400 CMD. It is reported that, it they have upgraded the ETP in respect of by providing DDM screen, vertical belt oil skimmer, fine bubbles air diffusers & grid piping in the aeration tank. etc &

③ Industry has not yet provided CPU as per consent conditions. P.P. inform that they will install the same <sup>at the time of expansion project.</sup>

④ There are three nos. of Evaporator body were found installed in addition to existing (three nos). In this regard it is reported that, it is a parallel agreement (stand by) to avoid the production loss during tube cleaning process & not related with expansion activity of the existing project.

⑤ It is reported that, they have made agreement with farmer nearby farmers of 29 Acre land for disposal of treated effluent.

⑥ During visit no any construction/erecting of new distillery, Co-gen project observed.

⑦ Instructed not to carry out expansion of existing super unit as well as distillery, Co-gen till prior permission/consent to Establish from the M.P.C. Board

⑧ Industry representative reported that, industry has proposed to resume manufacturing activities from 1st week of Nov-2023

*Y.K. Patil*  
16/10/23  
Industry Representative

*Y.K. Patil*  
F.O.

SRO, MPC Board



Environmental Officer

**MAHARASHTRA POLLUTION CONTROL BOARD**

Tel.No. (0240) 29930004



Visit us at [www.mpcb.gov.in](http://www.mpcb.gov.in)  
E-mail: [roaurangabad@mpcb.gov.in](mailto:roaurangabad@mpcb.gov.in)

Regional Office, Paryavaran  
Bhavan, A-4/1, MIDC Area,  
Chikalthana, Behind Daynik  
Lokpatra, Near Seth Nandlal  
Dhoot Hospital, Jalna Road,  
Chhatrapati Shambhajnagar-  
431 210.

No.MPCB/PDI 231130003

Date: 13/11/2023.

To,  
M/s. Dharashiv Sakhar Karkhana Unit-III,  
(Formerly known as M/s. Venkateshwar Agro Sugar Products Pvt. Ltd)  
313, 317, 321, 322, 325, 326, 327, 329, 353, Shivani (Jamga),  
Tal-Loha, Dist-Nanded.

**Sub:** Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and/or under section 31A of Air (Prevention & Control of Pollution) Act, 1981.

- Ref:**
1. Consent granted by the MPC Board vide No. Format1.0/CC/UAN No.MPCB CONSENT-0000147201/CR/2211002348 on 28.11.2022, Valid Upto 31.07.2023.
  2. Complaint received from Shri. Gangadhar Sheserao Bomnale, resident of village Shivani (JA), Tal-Loha, Dist-Nanded regarding Air pollution & water pollution problem to the Board on 16.01.2023.
  3. Visit of official of the Board to your unit on 17.01.2023.
  4. Warning Notice issued by SRO Nanded Dtd. 19.01.2023.
  5. Agriculture Report received from S.S Mandals Krishi Vigyan Kendra, Nanded, Dtd.20.01.2023.

.....

**WHEREAS**, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 on 28.11.2022, which was valid upto 31.07.2023, subject to certain terms and conditions.

**AND WHEREAS**, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

: 2 :

**AND WHEREAS**, the Board has received a complaint reg.. Air pollution & water pollution Problem from Shri. Gangadhar Sheserao Bomnale, resident of village Shivani (JA), Tal-Loha, Dist-Nanded on 16.01.2023.

**AND WHEREAS**, in order to verify the complaint dtd.16.01.2023, the officials of the Board visited the site in question on 17.01.2023 and observed as follows:-

- i. During visit overflow of spray pond, condensate water & treated / untreated effluent found discharged outside industry premises which further meet to local village Nalla at a distance of 1.5 Km appox. This nalla finally meet to Godavari river at a distance of 5 Km.
- ii. During visit blackish smoke observed from the stack & boiler ash on the surrounding farmer crops. Also S.S Mandals Krishi Vigyan Kendra, Nanded submitted Agricultural report stating that during their visit ash observed on the Agricultural crops like Wheat, Jawar, turmeric, Tomato, Ladyfinger, watermelon etc, and the productivity has been reduced due to deposition of ash on the plants.

**AND WHEREAS**, it appears from the analysis results of ETP Outlet, JVS collected on 07.01.2023 that the parameters like **Biological Oxygen Demand (BOD)**, **Chemical Oxygen Demand (COD)**, **Suspended Solids (SS)** & **Total Dissolved Solids (TDS)**. are exceeding the limits prescribed by the Board. Also the results of JVS of Nalla water at Bhalke Farm & Nalla water at west side of industry collected on 07.01.2023, the parameters like **Biological Oxygen Demand (BOD)**, & **Sulphate** are exceeding the standards.

**AND WHEREAS**, the analysis results of Stack emission monitoring carried out on 07.01.2023, that the parameter **Particulate matter (PM)** is exceeding the limits prescribed by the Board

**AND WHEREAS** it has been observed that you have failed to comply with the conditions stipulated in the Consent granted by the Board and thereby discharging untreated effluent into the environment / into the nearby nalla, which meets to river Godavari also discharging air emissions and thereby causing water & air pollution into the environment, affecting health of citizens.

**NOW THEREFORE**, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why your consent shall not be refused / revoked?
2. Why your industrial activities shall not be closed down?
3. Why the competent Authorities shall not be directed to disconnect water / electricity supply to your unit ?

: 3 :

You are hereby given an opportunity to respond within 7 days from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.

  
(Sujit Dholam)  
Regional Officer.  
Chhatrapati Sambhajinagar.

Copy submitted for information to: The Member Secretary, MPCB, Mumbai

Copy f.w.cs.to:- 1. Principal Scientific Officer MPCB, Mumbai.  
2. Law Officer (P & L Division), MPCB, Mumbai.

Copy to: The Sub Regional Officer, Nanded - He is directed to serve the copy of the direction and take follow up and ensure the compliance of the aforesaid directions.

## MAHARASHTRA POLLUTION CONTROL BOARD

Tel.No. (0240) 29930004

Visit us at [www.mpcb.gov.in](http://www.mpcb.gov.in)  
E-mail: [raurangabad@mpcb.gov.in](mailto:raurangabad@mpcb.gov.in)Regional Office, Paryavaran  
Bhavan, A-4/1, MIDC Area,  
Chikalthana, Behind Daynik  
Lokpatra, Near Soth Handlal  
Dhoot Hospital, Jalna Road,  
Aurangabad-431 210.

No. MPCB/RO/ 1333

Date: 21/09/2023

OFFICE ORDER

Sub: Constitution of Committee to ascertain the issues raised by the Applicant regarding discharge of highly polluted effluent outside the premises of M/s Twentyone Sugar Ltd. (Unit - III) which meets the village nalla and ultimately meets the river Godavari, thereby causing damage to the agricultural crops.

Ref: Order dated 1/9/2023 passed by Hon'ble NGT in Original Application No.113/2023 filed by Kapil Bomnale and Others Vs M/s Twentyone Sugar Ltd. (Unit - III) and Others.

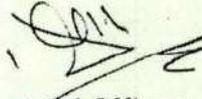
.....  
Shri Kapil Baliram Bomnale and Others have filed an Original Application bearing No.113/2023 against M/s Twentyone Sugar Ltd. (Unit - III) and Others before the Hon'ble National Green Tribunal, regarding discharge of highly polluted effluent outside the premises of M/s M/s Twentyone Sugar Ltd. (Unit - III) which meets the village nalla and ultimately meets the river Godavari, thereby causing damage to the agricultural crops. The applicant has further contended that the spread of emission from the boiler and deposition of the same on the nearby agricultural crops causing damage.

In the aforesaid matter, the Hon'ble NGT vide order dated 1/9/2023 vide para no 12 has constituted a Joint Committee, comprising of following members.

- |       |   |     |               |
|-------|---|-----|---------------|
| (i)   | District Collector;<br>Nanded.  | ... | Member        |
| (ii)  | Mr.Nishchal C.,<br>Scientist 'D',<br>Regional Directorate-Pune,<br>Central Pollution Control Board, Pune. | ... | Member        |
| (iii) | District Superintendent Agricultural<br>Officer. Nanded.  | ... | Member        |
| (iv)  | Mr. Shankar S Kendule.,<br>Sub-Regional Officer<br>Maharashtra Pollution Control Board (MPCB),<br>Nanded. | ... | Nodal Officer |

The terms of reference of the Committee are as under:

- 1) The Joint Committee shall visit the site after informing the applicants and submit a report with respect to the allegations made in the present application.
- 2) The Joint Committee shall submit Action Taken Report at their end so far, its remedial measures and also the environmental compensation, which could be directed to be levied from the concerned respondent, within a period of four week.
- 3) The Maharashtra Pollution Control Board (MPCB) will be the nodal agency for co-ordination and logistic support.
- 4) The Committee shall give its report to the Tribunal by MPCB through e-filing within four weeks by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)

  
Regional Officer  
M.P.C Board, Aurangabad.

Copy to:

1. Mr.Nishchal C., Scientist 'D', Regional Directorate-Pune, Central Pollution Control Board, Pune.
2. Mr. Shankar S Kendule , Sub-Regional Officer ,Maharashtra Pollution Control Board (MPCB), Nanded.
3. The District Collector; Nanded, and
4. The District Agricultural Officer Nanded.

Copy to: PSO/Law Officer (P&L Divn.II), MPCB, Mumbai-for information and necessary action.

**MINUTES OF MEETING OF THE JOINT COMMITTEE CONSTITUTED BY THE HON'BLE NGT IN THE MATTER IN OA NO..112/2023 (WZ), SHRI KAPIL BALIRAM BOMNALE & ORS. VS DIRECTOR, M/S. TWENTY-ONE SAKHAR KARKHANA UNIT-III**

The Hon'ble NGT in the aforesaid matter vide order dated 01/09/2023 constituted a joint committee comprising of one member from Central Pollution Control Board, Maharashtra Pollution Control Board, The District Collector and The District Agriculture Officer. Grievance by the applicant(s) as per the aforesaid Hon'ble NGT matter are about discharge of highly polluted effluent outside the premises of M/s Twenty-One Sakahar Karkhana, which meets the village Nalla and ultimately meets the River-Godavari, thereby causing damage to the agricultural crops. Further allegations are about spreading of emission from the boiler & deposition of the same on the nearby agricultural crops causing damage. Copy of the said order dated 01/09/2023 of Hon'ble NGT is given at **Annexure-I**. The operative directions of the Hon'ble NGT to the aforesaid joint committee is to visit the site after informing the applicants and submit a report with respect to the allegations made in the present application, action taken at their end so far, its remedial measures and also the environmental compensation, which could be directed to be levied from the concerned respondent.

In compliance with aforesaid order of the Hon'ble NGT, the four-member joint committee has been constituted by the nodal agency i.e. MPCB vide dated 25/09/2023 as below:

- i. Shri Nishchal C., Scientist 'D', CPCB, RD-Pune
- ii. Shri Shankar Kendule, Sub-Regional Officer, MPCB, Nanded
- iii. Shri Abhijeet Raut, District Collector, Nanded
- iv. Shri Bhausahab Barhate, District Superintendent Agriculture Officer, Nanded

Meeting of the joint committee constituted in compliance to the Hon'ble NGT order dated 01/09/2023 in the matter in OA no. 112/2023 (WZ), Shri Kapil Baliram Bomnale & Ors. Vs Director, M/S. Twenty-One Sakhar Karkhana Unit-III & Ors. was held on 26/10/2023 through video conference, to discuss the way forward for compliance of the aforesaid Hon'ble NGT order dated 01/09/2023.

Representative from MPCB, Sub-Regional Office, Nanded- welcomed all the members & briefed regarding constitution of the joint committee in compliance to the aforesaid order of the Hon'ble NGT (WZ), in OA No.113/2023 Shri.Kapil Baliram Bomnale & ors. Vs Director, M/s. Twenty One Sakhar karkhana (Presently known as M/s. Dharashiv Sakhar karkhan Unit-III) located at Shivani (Jamga) Tal. Loha Dist. Nanded. He informed that in their recent visit to industry the sugar factory was not in operation due to off season & as per discussion with the officials of sugar factory it is reported that sugar factory may restart in the mid-week of November, 2023.

Representative from CPCB, RD-Pune based on the inputs provided by MPCB w.r.t. non-operational status of the industry i.e. due to non-crushing season has expressed that as the Sugar industry being a seasonal industry, the joint committee shall visit the industry after resumption of sugar cane crushing season & when its operating at full sugar cane crushing capacity in order to collect the representative vigilance samples of industrial effluent, & source emission sample for analysis of notified parameters, in order to verify the efficacy of installed pollution control devices in respect of effluent treatment and source emission. Further, he also mentioned about collection of soil samples from the alleged agricultural fields around the industry along with collection of reference soil sample far away from the alleged location(s) for analysis of the soil quality parameters in respect of the requisite soil productivity parameters of interest & in consultation with the District Superintendent Agriculture Officer, Nanded

Representative from the District Collector, Nanded instructed the District Superintendent Agriculture Officer, Nanded to collect last five years data of crops & crop yield being taken by the farmers in the area under reference. He also instructed the nodal agency to convey the complainant about the meeting of the joint committee which is convened through video conference in the aforesaid matter

Representative from the District Superintendent Agriculture Officer, Nanded mentioned about the requisite resources for collection of soil samples and analysis of soil quality parameters of concern especially with regard to the parameters to be considered for assessment of crop productivity.

**Decisions:**

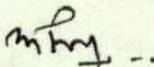
After detailed discussions, following decisions were taken by the joint committee:

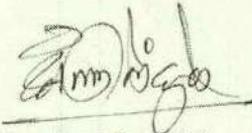
- i. Inspection cum monitoring of effluent, source emission and soil quality shall be carried-out upon resumption of sugar cane crushing season & also ensuring the full sugar cane crushing capacity in order to collect representative vigilance environmental samples.

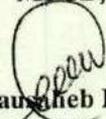
- ii. Nodal agency was requested to pursue with the Regional Sugar Commissionerate, Nanded in order to obtain the information on resumption of cane crushing season and shall appraise the joint committee for the proposed inspection cum monitoring.
- iii. As per the directions of the Hon'ble NGT, nodal agency shall issue notice of information to the Applicant(s), prior to the joint committee inspection.
- iv. Nodal agency was requested to compile & provide the details to the joint committee about the observed past violations of the industry & subsequent actions taken thereto by the MPCB and copy of original application filed by the Applicant(s) for deliberation.
- v. Nodal agency shall submit the proceedings of the joint committee to the Hon'ble NGT through their counsel along with a prayer before the Hon'ble NGT to seek extension of two-month time period for submission of its report.

The meeting ended with vote of thanks to the chair.

(Nishchal C.)  
Scientist 'D'  
CPCB, RD-Pune

  
(Abhijeet Raut)  
District Collector, Nanded

  
(Shankar Kendule),  
Sub-Regional Officer,  
MPCB, Nanded

  
(Bhausaheb Barhate)  
District Superintendent Agriculture Officer,  
Nanded